

ACT No. IV OF 1864.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor-General on the 18th February 1864.)*

*An Act to give validity to certain proceedings of the Court of Small Causes of Kurrachee.*

WHEREAS the Court of Small Causes of Kurrachee was constituted by the Governor in Council of Bombay on the fifth day of July 1861 without the previous sanction of the Governor-General of India in Council as required by Section 1 of Act XLII of 1860 *(for the establishment of Courts of Small Causes beyond the local limits of the Jurisdiction of the Supreme Courts of Judicature established by Royal Charter)* having been given: and whereas the sanction of the Governor-General of India in Council to the constitution of the said Court was granted on the twenty-eighth day of November 1863: and whereas doubts are entertained as to the validity of the orders and decisions passed and the proceedings held by the said Court before the twenty-eighth day of November 1863, and it is desirable that such doubts should be removed: It is enacted as follows:—

Preamble.

Sanction given by Governor-General to constitution of Small Cause Court at Kurrachee to have effect as if given before 5th July 1861.

I. The sanction given by the Governor-General of India in Council on the twenty-eighth day of November 1863 to the constitution of the Court of Small Causes of Kurrachee, shall have the same effect as if it had been given before the fifth day of July 1861: and no order or decision passed, and no proceeding held by the said Court on or after the said fifth day of July 1861, and before the said twenty-eighth day of November 1863, shall be deemed to be invalid merely by reason of such order or decision having been passed, or such proceeding having been held, without the sanction of the Governor-General of India in Council to the constitution of the said Court having been previously given.

